

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 119/98

Date of Decision: 17/4/98

Smt. Pushpa Gautam Magare _____ Applicant.

Shri S.P. Kulkarni _____ Advocate for
Applicant.

Versus

Union of India & 3 Ors. _____ Respondent(s)

Shri P.M. Pradhan - R-1 and 2. _____ Advocate for
Shri V.S. Masurkar - R-3. Respondent(s)

CORAM:

Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri P.P. Srivastava, Member (A)

- (1) To be referred to the Reporter or not? *~~~~~*
- (2) Whether it needs to be circulated to other Benches of the Tribunal? *~~~~~*

R. G. Vaidyanatha

(R. G. VAIDYANATHA)
VICE CHAIRMAN

abp.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, PRESCOT RD, 4TH FLR, FORT,

MUMBAI BENCH.

MUMBAI-400001.

ORIGINAL APPLICATION NO. 119/98.

DATED THIS 17TH DAY OF APRIL, 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri P.P.Srivastava, Member(A).

Smt.Pushpa Gautam Magare,
Extra Departmental Branch Post Master,
(Provisional),
Nandurghat E.D.B.O., At Chausala,
At P.O.Nandurghat, Tal. Kaij,
District-LATUR-431 126.

... Applicant-

By Advocate Shri S.P. Kulkarni.

V/s.

Union of India

Through:-

1. Superintendent of Post Offices,
Beed Postal Division,
At P.O.BEED - 431 122.
2. Postmaster General,
Aurangabad Region, At P.O.,
Aurangabad-431 002.
3. District Employment Officer,
Employment Exchange,
At P.O. BEED-431 122.
4. Shri Sunil Namdeo Jadhav,
At P.O.Nandurghat,
Via Chausala, Tal. Kaij,
District BEED - 431 126.

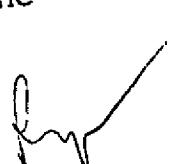
... Respondents.

By Advocate Shri P.M. Pradhan -R-1 & 2.
Shri V.S. Masurkar-3. I O R D E R I

I Shri R.G.Vaidyanatha, Vice Chairman

This application is filed by the applicant challenging the selection of respondent No.4 for the post of Extra Departmental Branch Post Master at Nandurghat Dist.Beed.

Shri Pradhan on behalf of respondent Nos.1 and 2 and Shri Masurkar for Respondent No.3 opposed the application. Heard all the counsels.



Though the applicant has filed the application challenging selection of respondent No.4, today it is brought to our notice that the selection process has not been completed and respondent No.4 has not yet been selected at all. In view of this decision, we consider the application to be premature.

The grievance of the applicant is that her name has not been sponsored by Employment Exchange. The reply to this was all candidates names registered up to 1991 has been sent and since applicants name was registered in 1994, her name could not be sent.

It is also seen that the applicant is still working as part time or provisional or by way of stopgap arrangement as Extra Departmental Branch Post Master, at Nandurghat. Since she is already working as E.D.B.P.M., her name is to be considered alongwith other candidates sponsored by Employment Exchange. Counsel for respondents states that if the Tribunal directs, the department will consider the name of the applicant as per rules.

In the result, the OA is disposed of at the admission stage. We hereby give liberty to applicant to give a formal application to the competent authority within two weeks from today. If such an application is filed within time as directed by this order, the respondent Nos.1 and 2 shall consider the applicants name alongwith the candidates sponsored by the Employment Exchange and complete the selection process according to rules. In the circumstances of the case, there will be no orders as to costs. Copy of the order be given to parties.

(P.P.SRIWASTAVA)
MEMBER (A)

abp.

R.G.Vaidyanatha
(R.G.VAIDYANATHA)
VICE CHAIRMAN